

18.12.2000

Hon.Mr.S.K.I. Naqvi, J.M.

Heard Shri K.P. Singh, learned counsel for the applicant on the point of admission.

The applicant has a grievance that in his movement order/casualty report, there is mention of Rs.18,000/- as to have been paid to him as T.A./D.A. Advance, whereas no such amount has been actually paid to him as T.A./D.A. and, therefore, he makes a request that the respondents be directed to correct this discrepancy and dispose of his representations dated 10.8.2000 and 16.11.2000 annexures 3 and 5 respectively.

For the above, the O.A. is finally disposed of at admission stage with the observation that in case the entry of advance as mentioned in movement order/casualty report dated 07.11.2000 is erroneous, the same be corrected and the pending representations of the applicant dated 10.8.2000 and 16.11.2000 be decided at the earliest in the light of fitness of circumstances and service exigencies. No order as to costs.

Member (J)

/M.M./